

12.22 hours.

PAPERS LAID ON THE TABLE

PAPERS UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : On behalf of Shri F. A. Ahmed, I beg to lay on the Table a copy each of the following Papers under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the National Small Industries Corporation Limited New Delhi, for the years 1967-68.
- (2) Annual Report of the National Small Industries Corporation Limited New Delhi, for the years 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. *[Placed in Library. See No. LT—991/69.]*

PAPERS RE : SINGARENI COLLIERIES

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) : I beg to lay on the Table a copy each of the following Papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1967-68.
- (2) Annual Report of the Singareni Collieries Company Limited, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT—992/69.]

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISE AND SALT ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANATH PAHADIA) : On behalf of Shri P.C. Sethi, I beg to lay on the Table :

- (1) A copy of Notification No. G. S. R. 964 (English version) and G. S. R. 965 (Hindi version) published in Gazette of India dated the 12th April, 1969, under section 159 of the Customs Act, 1962.
- (2) A copy of the Customs and Central Excise Duties Export Drawback (General) Ninth Amendment Rules, 1969, published in Notification No. G. S. R. 966 (English version) and G. S. R. 967 (Hindi version) published in Gazette of India dated the 12th April, 1969, under section 159 of the Customs Act, 1962, and section 38 of the Central Excise and Salt Act, 1944.

[Placed in Library. See No. LT—993/69.]

NOTIFICATION UNDER REPRESENTATION OF THE PEOPLE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI M. YUNUS SALEEM) : I beg to lay on the Table a copy of Notification No. S. O. 1416 published in Gazette of India dated the 9th April, 1969 making certain corrections and amendments in Schedule V of the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of the State of Haryana, under sub-section (2) of section 9 of the Representation of the People Act, 1950. *[Placed in Library See No. LT—994/69.]*

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :